

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V due for 08.01.2009 but actually held on 15.01.2009

The Meeting No. 41/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 08.01.2009 but held on 15.01.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 41/84-ALC3/2008 **MEETING DATE** : 08.01.2009

1	Case No.:7/45/84-ALC3/2007	Party Name:KLASS INTERNATIONAL,	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Deferred
	HQ File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date: 19.02.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status called for from R.A as to whether this case has been ratified by ALC or not is still awaited. It was therefore decided to remind R.A as well as firm and defer the case for re-listing on 19.02.2009.			

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Case No.:5/32/84-ALC3/2008	Party Name:UNI WORTH TEXTILES LIMITED,	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status : Approved
HQ File :01/84/050/00351/AM09/	RLA File :02/24/040/00173/AM09/	Lic.No/Date:0210118735 22.10.2008	
Decision: - The Committee considered the case as per agenda and in consultation with the representatives of technical authority present in the meeting decided to ratify the advance authorization issued in this case by allowing 10% wastage on both the item of import on repeat basis as detailed below: -			
Export Product	Export Qty.	Import Item	Import Qty.
Silk Wool Fabrics, Silk – 70% & Wool – 30% (5260 Kgs.).	23845 Meters.	Silk Sliver (Top)	4050 Kgs.
		Wool Top	1735 Kgs.
The RLA shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:1/37/84-ALC3/2008	Party Name:TORPEDO SHOES (P) LTD.	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Withdrawn
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3	HQ File :01/84/050/00401/AM09/	RLA File :06/24/040/00047/AM09/	Lic.No/Date:0610014703 01.12.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in NC meeting held on 01.01.2009. Hence, it was decided to withdraw this case from agenda.			

4	Case No.:3/37/84-ALC3/2008	Party Name:TEXSHADE PREFABS PVT.LTD,	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Withdrawn
	HQ File :01/84/050/00403/AM09/	RLA File :07/24/040/00502/AM09/	Lic.No/Date:0710061464 02.12.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in NC meeting held on 01.01.2009. Hence, it was decided to withdraw this case from agenda.			

5	Case No.:4/37/84-ALC3/2008	Party Name:SADHANA FASHIONS	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Withdrawn
	HQ File :01/84/050/00404/AM09/	RLA File :33/24/040/00002/AM09/	Lic.No/Date:3310012143 02.12.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in NC meeting held on 01.01.2009. Hence, it was decided to withdraw this case from agenda.			

	Case No.:1/41/84-ALC3/2008	Party Name:SHUBHALAKSHMI POLYESTERS LIMITED.	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Deferred
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6	HQ File :01/84/050/00420/AM09/	RLA File :52/24/040/00024/AM09/	Lic.No/Date:5210025009 19.12.2008	Defer Date:05.02.2009
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.02.2009.				

7	Case No.:2/41/84-ALC3/2008	Party Name:LAKHOTIA POLYESTER (INDIA) PVT.LTD.	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Deferred
	HQ File :01/84/050/00421/AM09/	RLA File :31/24/040/00148/AM09/	Lic.No/Date:3110036624 24.12.2008	Defer Date:05.02.2009
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.02.2009.				

8	Case No.:3/41/84-ALC3/2008	Party Name:VRIJESH CORPORATION	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Approved
	HQ File :01/84/050/00422/AM09/	RLA File :03/95/040/00798/AM09/	Lic.No/Date:0310499974 26.12.2008	
<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 7% wastage on item of import i.e as applied by the firm.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				

	Case No.:4/41/84-ALC3/2008	Party Name:STALWART LIFESTYLE PVT.LTD.	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Deferred
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9	HQ File :01/84/050/00423/AM09/	RLA File :05/24/040/00626/AM09/	Lic.No/Date:0510233418 29.12.2008	Defer Date:05.02.2009
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.02.2009.				

10	Case No.:5/41/84-ALC3/2008	Party Name:SRI LAKSHMI SARASWATHI TEXTILES (ARNI) LIMITED,	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Approved
	HQ File :01/84/050/00424/AM09/	RLA File :04/24/040/00227/AM09/	Lic.No/Date:0410101235 29.12.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 5% wastage on item of import as detailed below:-			
	Export item	Import item	Qty. allowed	
	Yarn Ne 80/1 made from cotton blended with artificial staple fibre (sea cell pure) containing 7142 Kgs of imported item	Artificial staple fibre (sea cell pure) 1.4 DTEX/38M	7142 Kgs	
	The description of export item may be amended to read as “Yarn Ne 80/1 made from cotton blended with artificial staple fibre (sea cell pure) containing 7875 Kgs of imported item”.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:6/41/84-ALC3/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Approved
HO File :01/84/050/00425/AM09/	RLA File :02/24/040/00242/AM09/	Lic.No/Date:0210121685	

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Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Pacmaan Gland packing NA-757	1617 Kgs	PTFE - Impregnated, Lubricated and graphited Yarn 725 ECO	@ 1.02 Kg/Kg content of export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:7/41/84-ALC3/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Approved
HQ File :01/84/050/00426/AM09/	RLA File :02/24/040/00243/AM09/	Lic.No/Date:0210121694 31.12.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Pacmaan Gland packing NA-747	950 Kgs.	Aramid Yarn Twaron	@ 1.02 Kg/Kg content of export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

13	Case No.:8/41/84-ALC3/2008	Party Name:COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Deferred
	HQ File :01/84/050/00427/AM09/	RLA File :03/94/040/00891/AM09/	Lic.No/Date:0310500899 01.01.2009	Defer Date:05.02.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -</p> <ul style="list-style-type: none"> (i) Net content of Paulownia Wood in the export product; (ii) Total quantity of import in Cubic Meter. <p>It was therefore decided to defer the case for re-listing on 05.02.2009.</p>			

Manual agenda cases

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Case No.539	M/s Shahi Exports Pvt. Ltd. Faridabad
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/314/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0510227906 dated 22.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to correct the Style No. of export item.No.2 mentioned in the minutes of NC meeting held on 02.10.2008 as requested by the firm. Hence, the Style No. **9451. 9465** mentioned in export item No. 2 may be amended to read as Style No. **SP09D000520** against the advance authorization in question.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.540	M/s Scorpions Apparels Pvt. Ltd. Faridabad
NC 41/09 dt. 08.01.2009	F.No. 01/84/162/291/AM-08/DES-V
Ratification of input output norms against Advance Authorization No.0510203031 dated 27.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant case file to the representative of DC (MSME) for their examination and comments.

It was therefore decided to defer the case for re-listing on 05.02.2009.

Case No. 542	M/s Loyal Textile Mills Ltd. Kovilpatti
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/594/AM-05/DES-V
Ratification of input output norms against Advance Authorization No.03510011279 dated 30.12.2003 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that advance licence in question is of the year 2003 and the relevant Public Notice No. 42(RE: 2008)/2004-2009 dated 4th July, 2008 permitting Furnace Oil has been issued in the year 2008. Hence, in this case Furnace Oil cannot be allowed. Hence, Committee was constrained to reject the request of the firm.

Firm may be informed accordingly.

Case No. 543	M/s Riding House, Kanpur
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/143/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0610013467 dated 02.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply given by firm with regard to clarification for export product as to whether the same is composition of Nylon or Polyester or 100% Nylon or 100% Polyester is vague, which requires amendment in the application. In view of this Committee decided to advise the applicant firm to approach R.A for amendment in the application of A/A accordingly before consideration of NC. Further, the width of fabric mentioned is also vague, in absence of specific width of fabric; the quantitative requirement of input cannot be established. The Committee was therefore constrained to maintain the status quo in this case.

Firm may be informed accordingly.

Case No. 544	M/s Shahi Exports Pvt. Ltd. Faridabad
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/329/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0710060255 dated 03.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/70/2008-09/Hosy. dated 12.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Jacket made of 98% cotton, 2% Spandex (Style No. F1216).	98% cotton, 2% Spandex fabric, GSM-180+/-10%	2.67 Sq mtrs/Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.545	M/s VSSM Varso Pvt. Ltd. Trichy
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/166/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0410096646 dated 20.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed

deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis by allowing Zipper of relevant size and Webbing of relevant width with 1% wastage.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 546	M/s Sri Dhanalakshmi Cotton & rice Mills Pvt. Ltd, Guntur
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/316/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0910035349 dated 22.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 5% wastage on net content of Gipe Yarn in the export item. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 547	M/s Aditya Birla Nuvo Ltd. Kolkata
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/113/AM-08/DES-V
Ratification of input output norms against Advance Authorization No.0210102496 dated 19.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the technical literature given by the firm and observed that Qty. already allowed by NC in its meeting 25.10.2007 is adequate hence, no enhancement is justified thereon. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.548	M/s Entremonde Polycoaters Ltd. Mumbai
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/67/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0310464295 dated 10.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not replied to the specific queries asked from them in absence of which it is not possible to compute the requirement of inputs. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 549	M/s Ganga Acrowools Ltd. Ludhiana
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/96/AM-08/DES-V
Ratification of input output norms against Advance Authorization No.3010055042 dated 14.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given justification for asking higher range of denierage more than as permissible in terms of General Note for Textile No. 1. Hence, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

- (i) Item of import at S.No.1 i.e Acrylic Fibre (1.5 – 3.5D) may be allowed with 5% wastage.
- (ii) Item of import at S.No.2 i.e Acrylic Fibre (3 –5D) may be disallowed and deleted from the list.
- (iii) Item of import at S.No.3 i.e Cationic Dyes may be allowed with 2% wastage by weight of Acrylic in

export item.

- (iv) Item of import at S.No.4 i.e Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.
- (v) Items of import at S.No.5 to 10 may be allowed as per Packing Policy.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 550	M/s Drishti Apparels, Gurgaon
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/766/AM-04/DES-V
Ratification of input output norms against Advance Authorization No.0510122397 dated 31.03.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 05.02.2009.

Case No. 551	M/s Loyal Textile Mills Ltd., Kovilpatti
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/136/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.3510023604 dated 28.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 05.02.2009.

Case No. 552	M/s Joosub Peermahomed & Co. Mumbai
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/36/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0310462421 dated 25.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier decision of NC taken in its meeting held on 29.05.2008 as per recommendations of DC (MSME), which was based on CAD/CAM. Hence, no enhancement is possible. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 553	M/s Chinar Forge Ltd., Jalandhar
NC 41/09 dt. 08.01.2009	F.No. 01/84/162/488/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.3010057469 dated 08.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith report submitted by the team consisting officers from DGFT, DC (MSME) and DIPP, who had visited the units of the firm. Accordingly, Committee decided to ratify the Advance authorization issued in this case as per report as detailed below:-

Export Item	Export Qty.	Item of inputs	Qty. Recommended
Synthetic printed tufted Carpet/Mats Containing solid gel coating weight 750+/- 10 GSM	684000 Kgs	BCF Nylon yarn	1.05 kg/kg content in export.
		Polypropylene BCF yarn	1.03 kg/kg content in export.
		Polypropylene Primary backing	1.04 kg/kg content in export.
		Natural Rubber Latex (60% DRC)	0.136 kg/Sq mtr of export.
		Synthetic Rubber Latex SBR (67% TSC)	0.516 kg/Sq mtr of export.
		Oelic Acid Soap (75% TSC)	0.261 kg/Sq mtr of export.
		ZDEC (Rubber Accelerator)	0.018 kg/Sq mtr of export.
		ZMBT (Rubber Accelerator)	0.013 kg/Sq mtr of export.
		Wingstyl L (Rubber anti-oxidant)	0.013 kg/Sq mtr of export.
		Calcium Carbonate filler	0.184 kg/Sq mtr of export.
		Acid dyes/Cationic Dyes	0.02 kg/ kg BCF Nylon yarn in the export product.
		Chemicals (Tanasprint ST 160 Xtrme)	0.02 kg/kg of export.

The values of dyes and Chemicals shall be restricted to 14% of FOB Value within the overall CIF Value of the Licenses. It is mentioned here that the Qty. of inputs mentioned above was computed taking into consideration the GSM-750+/-10. As in the A/A in question, the GSM has been mentioned 790+/-10; therefore R.A may decide this case by calculating the corresponding Qty. of each inputs taking into consideration the GSM-790+/-10.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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